

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
IB-806/PB/2019
IA/3941/2023, IA/1073/2022, IA/1075/2022, IA/1077/2022,
IA/6648/2023

IN THE MATTER OF:

Mr. Ravinder Aggarwal and Ors.

...PETITIONER

Vs

M/s. MSA Developers Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 24 .04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Mr. Chitra Gera, Adv. with Mr. Deepak Hastir, Adv. for Mr. Rajesh Pandey in IA/3941/2023 and for non-applicant in IA/1075/2022 & IA/1077/2022.

For the Proposed Respondent

:Mr. Ravi Bhushan Adv. in IA No. 3941/2023

ORDER

Due to paucity of time, matter is adjourned to **22.05.2024**.

Sd/-
(Court Officer)